

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL? JAI PUR BENCH, JAIPUR

CP 106/2002 (OA 241/2002)

DATE OF ORDER: 6.1.2003

Badri Lal son of Shri Onkar resident of Village 17 Meel, Pali
Tehsil Khandar, District Sawai Madhopur (Rajasthan).

..... Applicant

VERSUS

1. Shri N.K. Manglik, Executive Engineer Central Water Commission, Chambal Division, 84-93-96, Ajay Marg, Pratap Nagar, Sanganer, Jaipur.
2. Shri U.K. Gupta, Assistant Engineer, Central Water Commission, Subdivision, Lower Chambal, Pali, District Sawai Madhopur, Rajasthan.
3. Shri Shyam Sundar Sharma, Jr. Engineer, Central Water Commission, Subdivision, Lower Chambal, Pali, District Sawai Madhopur, Rajasthan.

.... Respondents.

Mr. P.S. Sharma, Counsel for the applicant.

CORAM

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

The learned counsel for the applicant submits that he wants to withdraw this Contempt Petition and wants to file a duly constituted OA since some of the reliefs has not been granted to the applicant. In the circumstances, this Contempt Petition is dismissed. The applicant has a liberty to file a duly constituted OA subject to limitation.

(M.L. CHAUHAN)
MEMBER (J)

(H.O. GUPTA)
MEMBER (A)